

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.13415 OF 2015
(Arising out of SLP(C) No.28087 of 2014)

BHAGWAN MADHAVRAO GHAR
THROUGH LRS.

..APPELLANT(S)

VERSUS

MAHARASHTRA INDUSTRIAL DEVELOPMENT
CORPORATION, LATUR & ANR.

..RESPONDENT(S)

WITH

CIVIL APPEAL NOS.13416-13423 OF 2015
(Arising out of SLP(C) Nos.28901-28908/2014)

CIVIL APPEAL NOS.13424-13432 OF 2015
(Arising out of SLP(C) Nos.34749-34757/2014)

CIVIL APPEAL NOS.13433-13434 OF 2015
(Arising out of SLP(C) Nos.34763-34764/2014)

CIVIL APPEAL NO.13438 OF 2015
(Arising out of SLP(C) No.34762/2014)

CIVIL APPEAL NO.13435 OF 2015
(Arising out of SLP(C) No.27150/2015)

CIVIL APPEAL NO.13436 OF 2015
(Arising out of SLP(C) No.20125/2015)

O R D E R

1.

Signature Not Verified

Delay condoned.

Digitally signed by
Charanjeet Kaur
Date: 2015.11.28
13:11:27 IST
Reason:

2.

Leave granted.

2

3.

Learned counsel appearing for the parties

to the lis would agree that the issues raised in

the present appeals are squarely covered by a

decision of this Court in the case of "Baburao S/o

Govindrao Gaikwad & Anr. vs. The State of

Maharashtra & Ors.", Civil Appeal Nos.7070-7071 of

2015, decided on 11.09.2015.

4.

In view the above, these Civil Appeals are

also disposed of in the same terms, conditions,

observations and directions as in Civil Appeal

Nos.7070-7071 of 2015.

Ordered accordingly.

.....CJI.
(H.L. DATTU)

.....J.
(SHIVA KIRTI SINGH)

.....J.
(AMITAVA ROY)

NEW DELHI,
NOVEMBER 16, 2015.

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ITEM NO.60+79 COURT NO.1 SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.28087/2014

(Arising out of impugned final judgment and order dated
11/07/2014 in CAN No. 1049/2014 in FAN No. 2126/2010 passed
by the High Court of Bombay at Aurangabad)

BHAGWAN MADHAVRAO GHAR
THR. LRS.

Petitioner(s)

VERSUS

MAHARASHTRA INDUSTRIAL
DEVELOPMENT CORPORATION LATUR & ANR.

Respondent(s)

(with interim relief and office report)

WITH
SLP(C) No. 28901-28908/2014
(With interim relief and office report)

SLP(C) No. 34749-34757/2014
(With appln.(s) for c/delay in filing and refiling SLPs and
office report)

SLP(C) No. 34763-34764/2014
(With appln.(s) for directions and office report)

SLP(C) No. 34762/2014
(With appln.(s) for directions and office report)

SLP(C) No. 27150/2015
(With appln.(s) for c/delay in filing SLP and office report)

SLP(C) No. 20125/2015
(With appln.(s) for exemption from filing c/c of the
impugned order and office report)

Date : 16/11/2015 These petitions were called
on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH
HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mr. Sudhanshu S. Choudhari, Adv.
Mr. Vatsalya Vigya, Adv.
Mr. Rajat Kapoor, Adv.

Mr. Ajay G. Majithia, Adv.
Mr. Shekhar Kumar, Adv.

For Respondent(s) Ms. Ramani Taneja, Adv.
Mr. Vijendra Karana, Adv.
Mr. Ashok Kumar Juneja, Adv.
Mr. Chand Qureshi, Adv.
Mr. Anil Shrivastav, Adv.

Mr. Siddhesh Kotwal, Adv.
Mr. Nishant R. Katneshwarkar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

The appeals are disposed of in terms
of the signed order.

As a sequel to the above, all pending
interlocutory application(s) are disposed
of.

(Neetu Khajuria)
Sr.P.A.

(Viond Kulvi)
Assistant Registrar

(Signed order is placed on the file.)